

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 335

CA-53/2024

In

CP-18(ND)/2024

IN THE MATTER OF:

SIDDHARTH JAIN

.....APPLICANT/PETITIONER

Vs

ZICO ENVIRONMENTAL SOLUTIONS PVT. LTD & ORS.....**RESPONDENT**

SECTION

U/s 59 of Companies Act 2013

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-53/2024:-

Due to technology issues on the side of the Applicant, the matter is adjourned to **22.07.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**